

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-249-2020

Spark Healthlink Pvt. Ltd.,

...Petitioner.

Versus

State of Goa And Ors.

.... Respondents.

Mr. S. N. Joshi, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for Respondent No.1.

Coram : M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 6th October, 2020

P.C.

Mr. S. N. Joshi, the learned Counsel for the petitioner submits that this is a petition under Section 227 of the Constitution of India and, therefore, will pertain to the assignment of learned Single Judge.

2. Registry to verify the same and to place the matter before the appropriate bench.

M. S. JAWALKAR, J.

M. S. SONAK, J.

